

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 118 OF 2015

Dated: 17th November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

M/s TCP Ltd.

....Appellant (s)

Versus

Tamilnadu Generation & Distribution Corp. & Ors.

.... Respondent (s)

Counsel for the Appellant(s) : Ms. Suchitra

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R.1 & 2

ORDER

Learned counsel for the respondent seeks three weeks time to file reply. He may file the same on or before 08.12.2015 after serving copy on the other side. Thereafter rejoinder, if any, may be filed on or before 23.12.2015 after serving copy on the other side.

List the matter on **06.01.2016**.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk